

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 181/GT/2015**

Truing-up of generation tariff of Chandrapura Thermal Power Station Units 7 & 8 for the period 2011-14

**Petition No. 180/GT/2015**

Determination of generation tariff of Chandrapura Thermal Power Station Units 7 & 8 for the period 2014-19

Date of Hearing : **5.10.2016**

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation Limited

Respondents : Delhi Transco Limited & Others

Parties present : Shri M.G.Ramachandran, Advocate, DVC  
Ms. Poorva Saigal, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Subrata Ghosal, DVC  
Shri Pulak Bhattacharya, DVC  
Shri S. Lazaris, MPPMCL  
Shri Rajiv Yadav, Advocate, DVPCA

**Record of Proceedings**

During the hearing, the learned counsel for the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be revised for the period 2011-14 based on truing-up exercise in terms of the 2009 Tariff Regulations and tariff for the period 2014-19 may be determined in terms of the provisions of the 2014 Tariff Regulations. He also submitted that additional information as sought for by the Commission has been filed and copies served on the respondents, including the objector, DVPCA. The learned counsel further submitted that in terms of the liberty granted by the Commission, separate application has been filed claiming P&G expenses for the generating stations of the petitioner for the period 2014-19.

2. The learned counsel for the objector, DVPCA mainly submitted that the petitioner may be not be granted liberty for claiming P&G expenses in respect of the generating stations of the petitioner for the 2014-19, since the Commission had already held in its orders that the said expenses have to be recovered from the normative O&M expenses granted to the generating stations for the period 2009-14. To this, the learned counsel for the petitioner clarified that the said applications for grant of P&G expenses for 2014-19 has been filed in terms of the liberty granted by the Commission and the decision of



the Commission on the prayer in the said application would be based on the submissions of the parties.

3. The representative of the respondent, MPPMCL submitted that it may be granted lime to file its reply in Petition No.180/GT/2015. As regards the prayer in Petition No.181/GT/2015, the representative submitted that the depreciation rates may be considered in terms of the provisions of the 2009 Tariff Regulations.

4. On a specific query by the Commission as regards the value of "as received" GCV for the period 2014-19 being lower than "as fired" GCV for the period 2009-14, the learned counsel for the petitioner submitted that it may be granted some time to clarify the same on affidavit. The Commission accepted the same and directed that the information on affidavit may be filed on or before 19.10.2016.

5. In addition, the petitioner was directed to submit the following additional information on affidavit, with advance copy to the respondents, on or before 19.10.2016:

(a) The nature and details of the following negative adjustments:

<i>(in ₹)</i>	
<b>Adjustments made in 2011-12</b>	
002/07 Steel Structure- Units 7&8	(2,608,105)
003/01 Access Roads- Units 7&8	(20,041,284)

<i>(in ₹)</i>	
<b>Adjustments made in 2012-13</b>	
016/99 Misc. - Units. 7&8	(294,732,778)

<i>(in ₹)</i>	
<b>Adjustments made in 2013-14</b>	
Turbo Generator & Accs. - Units. 7&8	(32,727,111)
Transformer & & H T Motors – Units 7&8	(4,635,056)
Switch Gear - Units. 7&8	(1,137,237)

6. The respondents/objector shall file its response, by 21.10.2016, with copy to the petitioner who shall file its rejoinder, if any, by 24.10.2016. Pleadings shall be completed by the parties within the due dates mentioned above and no extension of time shall be granted for any reason. In case the information is not filed within the due date mentioned, the matter shall be decided based on available records.

7. Subject to the above, order in the petition is reserved.

By order of the Commission

**Sd/-**  
B. Sreekumar  
Dy. Chief (Law)

